

15.21 hrs.

APPROPRIATION (NO. 3) BILL, 1967  
—contd.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.  
C. PANT) : On behalf of Shri Morarji  
Desai, I beg to move† :

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of India for the  
services of the financial year 1967-  
68, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise pay-  
ment and appropriation of certain  
further sums from and out of the  
Consolidated Fund of India for the  
services of the financial year 1967-68,  
be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That clauses 1, 2, 3, the Schedule,  
the Enacting Formula and the  
Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the  
Enacting Formula and the Title were  
added to the Bill.*

SHRI K. C. PANT : I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

*The motion was adopted.*

15.22 hrs.

APPROPRIATION (NO. 4) BILL, 1967  
—contd.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.  
C. PANT) : On behalf of Shri Morarji  
Desi, I beg to move† :

"That the Bill to provide for the  
authorisation of appropriation of

moneys out of the Consolidated  
Fund of India to meet the amount  
spent on certain services during the  
financial year ended on the 31st  
day of March, 1965, in excess of the  
amounts granted for those services  
and for that year, be taken into  
consideration."

MR. CHAIRMAN : The question is :

"That the Bill to provide for the  
authorisation of appropriation of  
moneys out of the Consolidated Fund  
of India to meet the amount spent  
on certain services during the fi-  
nancial year ended on the 31st day  
of March, 1965, in excess of the  
amounts granted for those services  
and for that year, be taken into  
consideration."

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That clauses 1, 2, 3, the Schedule,  
Enacting Formula and the Title  
stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the  
Enacting Formula and the Title were  
added to the Bill.*

SHRI K. C. PANT : I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

*The motion was adopted.*

15.23 hrs.

†DEMAND FOR SUPPLEMENTARY  
GRANT (MANIPUR), 1967-68

MR. CHAIRMAN : The House will  
now take up discussion and voting on  
the Supplementary Demand for Grant  
in respect of the Budget of the Union  
Territory of Manipur for the year  
1967-68. There are no cut motions.

Motion moved :

DEMAND No. 38—CAPITAL OUTLAY ON  
FLOOD CONTROL

"That a supplementary sum not  
exceeding Rs. 3,00,000 be granted to

†Moved with the recommendation of the President.